## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 200/(MAH)/2017 MA No. 58/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. SITA Destination Management Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No. NAME

DESIGNATION

SIGNATURE

Newant Letter

Advocate

Lemm

## Common Order

MA No.64/2017 in TCSP No.198/230-232/NCLT/MB/MAH/2017

MA No.60/2017 in TCSP No.199/230-232/NCLT/MB/MAH/2017

MA No.58/2017 in TCSP No.200/230-232/NCLT/MB/MAH/2017

MA No.63/2017 in TCSP No.201/230-232/NCLT/MB/MAH/2017

MA No.62/2017 in TCSP No.202/230-232/NCLT/MB/MAH/2017

MA No.61/2017 in TCSP No.203/230-232/NCLT/MB/MAH/2017

MA No.59/2017 in TCSP No.204/230-232/NCLT/MB/MAH/2017

MA No.66/2017 in TCSP No.205/230-232/NCLT/MB/MAH/2017 MA No.67/2017 in TCSP No.206/230-232/NCLT/MB/MAH/2017

On the Amendment Applications moved by the Petitioner Counsel, the Petitioner is at liberty to make amendment to the Applications filed by the Petitioner within two weeks hereof.

List this matter for hearing as listed before to 29.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)